

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 916 of 2011

(Arising out of Order-in-Appeal No. 05/2011 dated
03/01/2011 passed by Commissioner of Central Excise
(Appeals-II), BANGALORE-III Commissionerate, Bangalore.)

Jagdale Industries Ltd.

(Juggat Pharma - Pharma Div.)
No.47/1, Ancephalya, Mysore Road,
Bangalore - 560 074.

Appellant(s)

VERSUS

**Commissioner of Central Excise
and Service Tax, BANGALORE-III**

PB.NO.5400, QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE - 560001
KARNATAKA

Respondent(s)

Appearance:

None

**RAVISHANKAR & CHANDER
KUMAR ADVS**

#504, 4TH FLOOR, OXFORD TOWERS, 139
OLD AIRPORT ROAD, KODIHALLI,
BANGALORE - 560008
KARNATAKA

For the Appellant

**Mr. K. B. Nanaiah,
Asst. Commissioner (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20092 / 2020

Date of Hearing: 10/02/2020

Date of Decision: 10/02/2020

Per : AS PER BENCH

Learned counsel for the appellant has moved a Memo dated 16.1.2020 stating that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **10/02/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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